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**CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH**

Original Application No.180/00946/2018

Thursday, this the 22nd day of November, 2018

C O R A M :

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

A.N.Gopinathan Nair,
S/o.late R.Neelakantan Nair,
Sub Postmaster (HSG I) (Retd.),
'Surabhi', Vellapadu, Palai,
Kottayam Dist. - 686 575. ...Applicant

(By Advocate – Mr.C.S.G.Nair)

v e r s u s

1. Director of Accounts (Postal),
Kerala Circle, Trivandrum – 695 001.
2. Chief Postmaster General,
Kerala Circle, Trivandrum – 695 033.
3. Union of India represented by its Secretary,
Department of Pension & Pensioners' Welfare,
Loknayak Bhavan, Khan Market,
New Delhi – 110 001. ...Respondents

(By Advocate – Mr.Sreedutt.S)

This application having been heard on 22nd November 2018, the Tribunal on the same delivered the following :

O R D E R

Per : Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

Ms.Prasedha representing Shri.C.S.G.Nair, learned counsel for the applicant submitted that the applicant seeks increase in pension with effect from 1.1.2006. It is submitted that the representation filed by the applicant is pending consideration before the respondents.

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2. We are of the view that the O.A can be disposed of at the admission stage itself by directing the Respondent Nos.1-2 to consider the said representation and take a decision in accordance with rules on the subject within a period of 30 days from the date of receipt of a copy of this order.

Ordered accordingly.

3. The O.A stands disposed of accordingly. No costs.

(Dated this the 22nd day of November 2018)

ASHISH KALIA
JUDICIAL MEMBER

E.K.BHARAT BHUSHAN
ADMINISTRATIVE MEMBER

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List of Annexures in O.A.No.180/00946/2018

1. **Annexure A-1** – True copy of the P.P.O.No.11233/LPS/TVM.
2. **Annexure A-2** – True copy of the fitment table annexed to CCS (RP) Rules, 2008.
3. **Annexure A-3** – True copy of the order dated 16.8.2013 in O.A.No.715/2012.
4. **Annexure A-4** – True copy of the order in R.P.No.2565/2015 in S.L.P. (C) No.6567/2015 dated 28.8.2015.
5. **Annexure A-5** – True copy of the order in O.A.No.526/2016 dated 16.3.2017.
6. **Annexure A-6** – True copy of the order in O.A.No.693/2017 dated 10.9.2018.
7. **Annexure A-7** – True copy of the representation dated 8.12.2017.
8. **Annexure A-8** – True copy of the judgment in O.P.(CAT) No.169/2015.
9. **Annexure A-9** – True copy of the judgment of the Hon'ble High Court of Delhi in Ramphal v. Union of India [W.P.(C) No.3035/2016] dated 3.8.2016.
